

Challan No. 407089
Vehicle No. UP-14-GT-1484
PS: Subhash Place

22.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **UP-14-GT-1484** on superdari.

Let the reply/report be called from IO/SHO concerned and IO is also directed to file specific report regarding the challan and state whether the concerned challan has been disposed of or not from the concerned court positively by **23.06.2020** when the application shall be next taken up. If the challan has not yet been disposed of, the IO is directed to file an estimate of maximum amount of the challan.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/22.06.2020

FIR No. 420/19 dated 24.12.2019

U/s. : 304 IPC

PS : Begumpur

22.06.2020

Fresh chargesheet received.

Present: IO Inspector Satbir Singh in person.

Chargesheet be sent to the concerned Court on 24.06.2020 for consideration.

(SURPREET KAUR)

DUTY MM, N/W, ROHINI, DELHI

22.06.2020

FIR No. 102/20 dated 27.03.2020

U/s. : 302/34 IPC & 25/54/59 Arms Act

PS : Begumpur

22.06.2020

Fresh chargesheet received.

Present: IO Inspector Satbir Singh in person.

Chargesheet be sent to the concerned Court on 24.06.2020 for consideration.

(SURPREET KAUR)

DUTY MM, N/W, ROHINI, DELHI

22.06.2020

FIR No. 157/20

U/s. : 394/397/411/34 IPC

PS : Aman Vihar

22.06.2020

Fresh chargesheet received.

Present: IO SI Sumit Kumar in person.

Chargesheet be sent to the concerned Court on 30.06.2020 for consideration.

(SURPREET KAUR)

DUTY MM, N/W, ROHINI, DELHI

22.06.2020

FIR No. 154/20

U/s. : 356/379/411/34 IPC

PS : Prem Nagar

22.06.2020

Fresh chargesheet received.

Present: IO SI Randeep in person.

Chargesheet be sent to the concerned Court on 30.06.2020 for consideration.

(SURPREET KAUR)

DUTY MM, N/W, ROHINI, DELHI

22.06.2020

FIR No. 109/20

U/s. : 307 IPC & 25/27 Arms Act

PS : Vijay Vihar

22.06.2020

Fresh chargesheet received.

Present: IO SI Vijay Singh in person.

Chargesheet be sent to the concerned Court on 24.06.2020 for consideration.

(SURPREET KAUR)

DUTY MM, N/W, ROHINI, DELHI

22.06.2020

FIR No. 46/20
PS Crime Branch
State v. Ajay @ Moga

22.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that counsel for the applicant has not filed the bail order alongwith the application.

Accordingly, counsel for the applicant is directed to submit the bail order on next date of hearing.

Ahlmad concerned is also directed to produce the case record pertaining to bail order dated 17.06.2020 on **23.06.2020**.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/22.06.2020

FIR No. 293/16
PS Kanjhawala

22.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that counsel for the applicant has not filed the bail order alongwith the application.

Accordingly, counsel for the applicant is directed to submit the bail order on next date of hearing.

Ahlmad concerned is also directed to produce the case record pertaining to bail order on **23.06.2020**.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/22.06.2020

FIR No. 201/20
PS Prem Nagar
State v. Rudra Pratap

22.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that counsel for the applicant has not filed the Annexure-A, Muchakla and Undertaking alongwith the application in compliance of Order No. D&SJ/Sectt. (N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge North & North-West, Rohini Courts.

Accordingly, counsel for the applicant is directed to submit the aforementioned documents on **23.06.2020**.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/22.06.2020

FIR No. 326/16
PS Bharat Nagar
State v. Nazin Khan

22.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that counsel for the applicant has not filed the Undertaking alongwith the application in compliance of Order No. D&SJ/Sectt. (N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge North & North-West, Rohini Courts.

Accordingly, counsel for the applicant is directed to submit the aforementioned document on **23.06.2020**.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/22.06.2020

FIR No. 18794/19
PS Ashok Vihar
State v. Rahul

22.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that counsel for the applicant has not filed the Undertaking alongwith the application in compliance of Order No. D&SJ/Sectt. (N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge North & North-West, Rohini Courts.

Accordingly, counsel for the applicant is directed to submit the aforementioned document on **23.06.2020**.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/22.06.2020

FIR No. 2965/20
PS Bharat Nagar
State v. Sanjay

22.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that counsel for the applicant has not filed the Undertaking, bail order and Annexure-A alongwith the application in compliance of Order No. D&SJ/Sectt. (N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge North & North-West, Rohini Courts.

Accordingly, counsel for the applicant is directed to submit the aforementioned documents on **23.06.2020**.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/22.06.2020

FIR No. 285/19
PS South Rohini

22.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that counsel for the applicant has not filed the bail order alongwith the application.

Accordingly, counsel for the applicant is directed to submit the bail order on next date of hearing.

Ahlmad concerned is also directed to produce the case record pertaining to bail order on **23.06.2020**.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/22.06.2020

FIR No. 336/18
PS Mangolpuri
State v. Abhishek

22.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.
Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

At request of counsel for the applicant, put up for consideration on **23.06.2020**.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/22.06.2020

FIR No. 259/20
PS Aman Vihar
State v. Ajay

22.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that counsel for the applicant has not filed the Undertaking alongwith the application in compliance of Order No. D&SJ/Sectt. (N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge North & North-West, Rohini Courts.

Accordingly, counsel for the applicant is directed to submit the aforementioned document on **23.06.2020**.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/22.06.2020

FIR No. 479/20
PS South Rohini
State v. Dimpal

22.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that counsel for the applicant has not filed the Undertaking, bail order and Annexure A alongwith the application in compliance of Order No. D&SJ/Sectt. (N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge North & North-West, Rohini Courts.

Accordingly, counsel for the applicant is directed to submit the aforementioned documents on **23.06.2020**.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/22.06.2020

FIR No. 67/20
PS Rani Bagh
State v. Surender @ Happy

22.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that counsel for the applicant has not filed the Undertaking and Annexure A & B alongwith the application in compliance of Order No. D&SJ/Sectt. (N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge North & North-West, Rohini Courts.

Accordingly, counsel for the applicant is directed to submit the aforementioned documents on **23.06.2020**.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/22.06.2020

FIR No. 175/20
PS Prem Nagar

22.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Let the verification report with regard to addresses of the accused/surety and solvency proof be called from IO/SHO concerned positively by 23.06.2020 when the application shall be next taken up.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/AhImad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/22.06.2020

FIR No. 175/20
PS Prem Nagar

22.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Let the verification report with regard to addresses of the accused/surety and solvency proof be called from IO/SHO concerned positively by 23.06.2020 when the application shall be next taken up.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/AhImad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/22.06.2020

FIR No. 175/20
PS Prem Nagar

22.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that counsel for the applicant has not filed the Undertaking and Annexure A & B alongwith the application in compliance of Order No. D&SJ/Sectt. (N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge North & North-West, Rohini Courts.

Accordingly, counsel for the applicant is directed to submit the aforementioned documents on **23.06.2020**.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/AhImad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/22.06.2020